

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00343/2018

Chandigarh, this the 21st day of March, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Dr. Manjit Kaur Sidhu, aged about 30 years, D/o Gursharan Singh Sidhu, R/o H.No.4523, Sector 125, New Sunny Enclave, Kharar, District Mohali, (Group-B).

....APPLICANT

(Present: Mr. Gopal Singh Nahel, Advocate.)

VERSUS

1. Union Territory of Chandigarh, through its Secretary Higher Education, U.T., Secretariat, Sector 9, Chandigarh.
2. Director Higher Education, Chandigarh Administration, U.T., Secretariat, Sector 9, Chandigarh.
3. Gundeep Kaur Virk, R/o H.No.7, 39 West Colony, Sector 122, Mohali.
4. Pooja D/o Ram Saran, R/o H.No.1775, F-Block, Adarsh Nagar, Naya Gaon, District Mohali.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has issued legal notice dated 22.02.2018 (Annexure A-9), for redressal of her grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration, the main instant Original Application is disposed of with the direction to The Director Higher Education, Chandigarh Administration, (respondent no.2), to sympathetically consider and decide the prayer of the applicant contained in the indicated legal notice, by passing a speaking & reasoned order and in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 21.03.2018.

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